

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 680/MP/2025 along with IA No. 11/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent under the Power Supply Agreement under the Ministry of Powers Pilot Scheme-II on 22.10.2021 for supply of 150MW of power to TANGEDCO for a period 3 years at the rate of INR 3.26 per kWh.

Petitioner : TANGEDCO

Respondent(s) : PTC India Limited

Date of hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rahul Ranjan, Advocate, TANGEDCO
Shri Ravi Kishore, Advocate, PTCIL
Shri Hemant Sahai, Advocate, MBP(MP)L
Shri Tushar Shrivastava, Advocate, MBP(MP)L
Shri Harshit Dhamija, Advocate, MBP(MP)L
Ms. Shirin Gupta, Advocate, MBP(MP)L

Record of Proceedings

At the outset, the proxy counsel appearing on behalf of the Petitioner requested an adjournment on account of the non-availability of the arguing counsel. The request was not opposed by the learned counsel for the Respondent, PTCIL.

2. Accordingly, the Commission adjourned the hearing. The Petition, along with IA No. 11/2026, shall be listed for hearing on the issue of 'maintainability' on **9.4.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

